

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO.1090/88

New Delhi this the 14th day of December, 1993

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, VICE CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

M. L. Piplani, T.T.E.,
H. No. 5825, Mohalla Kaziwara,
Rewari.

... Applicant

By Advocate Shri V. P. Sharma

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Bikaner.
3. Divisional Commercial Suptd.,
Northern Railway, Bikaner.
4. Chief Ticket Inspector,
N. Railway, Bikaner.
5. Shri Jag Ram T.T.E.,
Northern Railwy, Rewari.
6. Shri Rameshwar Dass, T.T.E.,
Northern Railway, Rewari.

None appeared for the respondents

ORDER (ORAL)

Hon'ble Mr. S. R. Adige, Member (A) -

Learned counsel for the applicant states that
the applicant has since received the relief prayed for
in the application, and hence, nothing survives in
this application. It is accordingly dismissed as
having become infructuous. No costs.

/as/

S. R. Adige
(S. R. Adige)
Member (A)

B.C.S.
(B. C. Saksena)
Vice Chairman (J)